COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 164 OF 2015 & IA NO. 264 OF 2015 AND APPEAL NO. 165 OF 2015 & IA NO. 267 OF 2015

Dated: 29th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

APPEAL NO. 164 OF 2015 & IA NO. 264 OF 2015

In the matter of:

BSES Rajdhani Power Ltd. ... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission ... Respondent(s)

APPEAL NO. 165 OF 2015 & IA NO. 267 OF 2015

In the matter of:

BSES Yamuna Power Ltd. ... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Ms. Alinda Bhowal

for Ms. Suparna Srivastava for R-1

ORDER

IA Nos. 264 & 267 of 2015 (for exemption from filing certified copy of the impugned order) are allowed.

At the request of learned counsel for the respondent No.1, the matter is adjourned to **21.09.2017.**

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson